

**Central Electricity Regulatory Commission
New Delhi**

RECORD OF PROCEEDINGS

Petition No. 247/2010

Subject: Petition for approval of tariff for sale of power to the respondents for 425 MW from Korba STPS Stage-III from the anticipated commercial operation of Unit-I to 31.3.2014

Date of Hearing: 25.8.2011

Coram: Shri S.Jayaraman, Member
Shri M.Deena Dayalan, Member

Petitioner: NTPC Limited

Respondents: MPPTCL, MSEDCL, GUVNL, Chhattisgarh State Power Distribution Co. Ltd. (CSPDCL), Government of Goa, Administration of Daman & Diu, Administration of Dadra & Nagar Haveli

Parties present: Shri S.K.Sharma, NTPC Ltd.
Shri A.S.Pandey, NTPC Ltd.
Shri Sachin Jain, NTPC Ltd.
Shri V.K.Padha, NTPC Ltd.
Shri G.K.Dua, NTPC Ltd.
Smt. Suparna Shrivastava, Advocate, CSPDCL

The representative of the petitioner submitted that the present petition has been filed for determination of tariff for sale of power from Korba Super Thermal Power Station (hereinafter referred to as 'generating station') to the beneficiaries in terms of the Government of India, Ministry of Power allocation for the period from the anticipated date of commercial operation to 31.3.2014.

2. The learned counsel for respondent No. 4, CSPDCL, submitted that the petitioner be directed to serve copy of the amended petition and sought two weeks time to file reply.

3. The Commission directed the petitioner to serve copy of the amended petition on respondent No. 4. Replies to the amended petition are to be filed by the respondents on affidavit by 29.9.2011 after serving the copies on the petitioner who may file rejoinder, if any, by 14.10.2011.

4. The Commission further directed the petitioner to submit the following information on affidavit, on or before 14.10.2011:

- a) Reason for taking schedule of commissioning as 42 months from date of environmental clearance in the NTPC Board approval as against CERC timeline of 42 months for the COD of the generating station from the date of investment approval, substantiating the timeline with the details of actual time taken in other stations from the date of investment approval to the actual COD;
- b) Detailed reasoning for time overrun from the schedule COD;
- c) Details of implications on the project cost due to time overrun, and also details of price escalation paid between schedule COD and actual COD;
- d) Details of IDC and FC for the period from schedule COD to actual COD.

5. Matter is to be listed for hearing on 20.10.2011.

Sd/-
(T.Rout)
Joint Chief (Law)